# REFERENCE TO STRIKE BY TEACHERS OF PRIVATE COLLEGES IN HARYANA

भाई महावीर (दिल्ली) श्रीमन, मैं स्नापके द्वारा सरकार का ध्यान उस परिस्थित की भ्रोर दिलाना चाहता ह, जो हरियाणा के क्षेत्र की शिक्षा सम्धात्रों में उत्पन्न हो गई है। काफी वहा के प्राइवेट दिनो से, महोदय, कालेजो के ग्रदर हडताल चल रही थी श्रीर उसका यहा पर उल्लेख भी किया जाचुका है, परन्तु पिछले दिनो में बजाए इसके कि कोई हल निकलना, परिस्थिति और अधिक दुर्भाग्यपूर्ण हो गई है, क्योंकि पिछले श्कवार से ऐसे ग्रनेक कालेज टीचर्स को गिरफतार करके जेल मे डाला जाना शरू कर दिया है जो कि उस श्रादोलन मे प्रमख परिस्थिति महोदय, ग्राज कालेजेज कि लगभग 500 श्रध्यापक हरियाणा की जेलो मेहैं श्रौर मुझे जहा तक जानकारी है, उनके ऊपर कोई म्कदमा नही सिवाए इसके कि न्म्खे श्रमन का खतरा उनके कारण पैदा हन्ना है। नुस्खे अमन किस तरह पैदाहस्रा<sup>?</sup> शातिपूर्ण उनका ग्रादोलन था, परन्तू महोदय, उसके कानुनी पहलू या बहस मे नही जाते हुए मैं आपका और सरकार का ध्यान इस ओर स्नाकृष्ट करना चाहता ह भ्रोर पूछना चाहता हू कि क्या हमारी शिक्षा के क्षेत्र मे भी पुलिस के माध्यम से ही कार्य चलेगा और उसको ठीक से चलाने की कोशिश की जाएगी ? महोदय. एक छोटी सी घटना मै जगाधरी के बारे में बताना चाहता है। मैं जगाधरी मे था पिछले शनिवार को ग्रीर वहा सडक पर टीचमं का धरना चल रहाथा। मै जब पहचाथाना उससे पहले उनको रात के दीमयाने मे पुलिस ने हटा दिया। सबेरे मैं उनके बीच मे था। तो पुलिस की दो गाडिया श्राकर बडे तपाक से पुलिस को उतारने लगी और एक कान्टेबल ने राइफल फायर की स्रासमान के ऊपर, जिससे कि तहलका

मच जाए ग्रौर भगदड मे वे भाग जाए. परन्त वे भागे नहीं, जात बैठे रहे श्रीर वाद मे पुलिस के ग्रधिकारियों से हमने पुछा ग्राप क्या चाहते हैं ? सबको गिरफुतार करेगे। हम हमने कहा, गिरफुतार की**जिए, भगर** वह कानन तोड़ रहे है तो, जो कामुन तोडे उसको पकडिए। मगर बिना कानुन तोड़े ग्रीर बिना कोई धारा लगाए उनको पूलिस जबर्दस्ती उठा कर ले गई। उनको जल में ले गई ग्रीर जहां तक मेरी जानकारी है उनके साथ "सी" क्लास के कैदियो मा व्यवहार है। मै यह प्रश्न यहा उठा रहा ह, क्योंकि केन्द्र सरकार का भी शिक्षा के साथ सबध है, जिससे शिक्षा की क्वालिटी, शिक्षा का स्तर ग्रौर शिक्षा का वाय मण्डल ठीक हो। अ।ज हरियाणा के राज्य मे शिक्षा के क्षेत्र मे इस तरह की चीजे हो रही है स्त्रीर क्यो केन्द्र सरकार वहाँ के मुख्य मंत्री को उचित सलाह नही देती ? क्या इस तानाशाही के रास्ते से बोई हल निकलने वाला है ? मैं **चाहत** ह, सरकार इस पर कुछ स्पष्टीकरण करे

## REFERENCE TO SITUATION ARISIN OUT OF RESIGNATION BY NIN MINISTERS IN ANDHRA PRADES

SHI PAPI REDDI (Andhra Pradesh Su I would like to bring to the noti of the House the grave situation in the Sta of Andhra Pradesh which has ausen o of the resignations of nine Ministers has now ended in a constitutional crisis would like to bring before you that ov since the Supreme Court Judgment w delivered on October 8 of this year actua the whole of Andhra Pradesh is invaded army and CRP and unfortunately t Chief Minister has been misleading t central leadership and we are made understand in Dellii that peace is prevaing there. Unfortunately it is the peace the gravevard. When the Home Minist was asked why the army is kept there said the Chief Minister has asked for t army and when the Chief Minister w asked he says. I do not know the Centre b

[Sin Papi Reddy.] - + - sent the aimy So I would like to know why ..

MR. DEPUTY CHAIRMAN: I think will do. 1 } that will do.

#### REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI SUKHDEV PRASAD (Uttai Pradesh): Sii, I beg to lay on the table a copy cach (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :-

- (i) Twelfth Report on action taken by Government on the recommendations contained in their Thirteenth Report (Fourth Lok Sabha) on the erstwhile Ministry of Steel and Heavy Engineering -Reservations for Scheduled Castes and Scheduled Tribes in Heavy Engineering Corporation Limited.
- (ii) Thirteenth Report on action taken by Government on the recommendations contained an their Fifteenth Report (Fourth Tok Sabha) on the Ministry of Railways (Railway Board) Reservations for Scheduled Castes and Scheduled Tribes in Indian Railways.
- (iii) Fourteenth Report on the Ministry of Steel and Mines (Department of Steel)-Reservations for, and Employment of Scheduled Castes and Scheduled Tri-<sup>1</sup>bes in the (i) Hindustan Steel Limited (Headquarters Organisation); (ii) Bhilar Steel Plant, (iii) Romkela Steel Plant; (iv) Durgapur Steel Plant; and (v) Bokaro Steel Limited. [Placed in Library. See

No. LT-4155/71 for (i) to (iii)] for (i) to (iu)]

### REPORTS OF THE PUBLIC ACCOUNTS **COMMITTEE** (1972-73)

GOLAP BARBORA (Assam): Sir, I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee (1972-78) :--

(1) l'ifty sixth Report regarding action taken, by Government on the recommendations contained in their Eighth Report (1971-72) on Chapter II of Audit Report (Civil) on Revenue Receipts, 1970, relating to Customs,

(ii) Littleighth Report regarding faction taken by Government on the recommendations contained in their Fifth Report (1971-72) on Audit Report (Civil), 1970 iclating to the Ministry of Works, Housing and Urban Development. [Placed in Library, See No. LT 4156/72 for (1) and (ii)]

#### TWINTY-FOURTH REPORT OF THE COMMITTEE ON PUBLIC UNDER-**TAKING (1972-73)**

N MAHIDA SHRI (Gujarat): Sir, I beg to lay on the Table a copy of the Twenty-fourth Report of the Committee on Public Undertakings (1972-73) on action taken by Government on the recommendations contained in the Sixty-fifth Report of the Committee (Fourth Lok Sabha) on Min Corporation ing and Allied Machinery Limited. [Placed in Library. See No. LT-4157/72] [+ -, . D

## MESSAGE FROM LOK SABHA

THE MINES (AMENDMENT) BILL, 1972 SECRETARY: I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

' I am directed to inform Rajva Sabha that lok Sabha, at its sitting held on the 19th December, 1972, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Mines (Amendment) Bill, 1972:-

#### MOTION 77 7

That this House do further extend upto the 9th March, 1973, the time for the presentation of the Report of the joint Committee on the Bill further to amend the Mines Act, 1952 "

#### THE STATE FINANCIAL CORPORA-TIONS (AMENDMENT) BILL, 1972.

MINISTER IN THE THE DEPUTY MINISTRY OF FINANCE (SHRIMATI ROHTAGI): Sir, with your SUSHII A permission, I move-

"That the Bill further to amend the State Financial Corporations Act as passed by the Lok Sabha, be taken into consideration."